

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**CP (IB) No.14/Chd/HP/2018**

In the matter of:

M/s Tanmay Pure Spun. ....Petitioner-Operational Creditor.

Versus.

GPI Textiles Limited. ....Respondent-Corporate Debtor.

Present: Mr.Rishabh Gupta, Advocate for petitioner.  
Mr.Aman Bahri, Advocate with Ms.Aastha Ray, Advocate  
for respondent.

Compliance affidavit has been filed. Mr.Aman Bahri,  
Advocate filed power of attorney along with the resolution of the Board of  
Directors of respondent-corporate debtor and he seeks time to file  
reply/objection.

List the matter for arguments on 21.03.2018.  
Reply/objections, if any, be filed at least 10 days before the date fixed with  
copy advance to the counsel opposite.

Sd/-

(Justice R.P.Nagrath)  
Member (Judicial)

February 13, 2018.

Ashwani